Fast Track Courts

- †*350. SHRI KRISHAN LAL BALMIKI: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Government propose to constitute more Fast Track Courts for the speedy disposal of cases; and
- (b) the number of pending cases disposed of by Fast Track Courts in Rajasthan during the last three years?

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ):

- (a) Government has extended the scheme of Fast Track Courts (FTCs) (at sessions level) in respect of 1562 FTCs in the country for a period of five years beyond 31.3.2005. There is no proposal, at present, with the Government for constituting more FTCs. However, the Supreme Court of India is monitoring the functioning of FTCs in the Transfer Case 22/2001 (Brij Mohan Lal Vs UOI) and in its Order dated 21.11.2005 has directed the High Courts and State Governments to furnish affidavits to know as to how many FTCs are required to be continued having regard to the pendency. The matter is, therefore, sub judice.
- (b) As per information furnished by the Rajasthan High Court, the Fast Track Courts in Rajasthan have disposed 9693,12,234 and 16720 cases in 2003,2004 and 2005 respectively.

New Rehabilitation Policy for Adivasis

- †*351. SHRI KALRAJ MISHRA: Will the Minister of TRIBALAFFAIRS be pleased to state:
- (a) whether it is a fact that Government are going to introduce soon a new rehabilitation policy to protect the interests and culture of adivasis; and
 - (b) if so, the details thereof?

THE MINISTER OF TRIBALAFFAIRS (SHRI P.R. KYNDIAH): (a) and (b) There is a "National Policy on Resettlement and Rehabilitation of Project Affected Families (PAFs) 2003" already existing which is applicable to both tribais and non-tribals. The Policy contains certain additional benefits

[†]Original notice of the question was received in Hindi.